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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/361/ (IB)/2017
NAME OF THE PETITIONER(S) : LALCHAND BHIMRAJ
NAME OF THE RESPONDENT(S) : SAMUDRA BIOPHARMA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1 DAVIDSON J. AMBROSE
Counsel for Respondent




2. Aadesh Antr

Counsel for Petitioner



ORDER

Counsel representing both the parties present. Counsel for respondent submitted that the matter has already been settled. However, he has not produced any proof of payment in respect of the outstanding debt. Counsel for petitioner is directed to verify if the payment has been made by the corporate debtor. In case the outstanding debt has not been paid, the counsel for petitioner is directed to file an affidavit and bank statement in view of Section 9(3)(b)(c) of I&B Code, 2016, within one week. Put up on 03.07.2017 at 02.30 P.M.


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))


(K. ANANTHA PADMANABHA SWAMY)
(MEMBER (JUDICIAL))